

**REVIEW AND ANNUAL REPORTS OF SINGARENI COLLIERIES CO. LTD., KOTTAGUDEM FOR 1972-73**

**THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619 of the Companies Act, 1956:—

(1) Review by the Government on the working of the Singareni Collieries Company Limited, Kottagudem Collieries (Andhra Pradesh), for the year 1972-73.

(2) Annual Report of the Singareni Collieries Company Limited, Kottagudem Collieries (Andhra Pradesh), for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6673/74].

**REVIEW AND ANNUAL REPORT OF MINING AND ALLIED MACHINERY CORPORATION LTD., DURGA-PUR FOR 1972-73.**

**THE DEPUTY MINISTER IN THE MINISTRY OF HEAVY INDUSTRY (SHRI DALBIR SINGH):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (i) of section 619A of the Companies Act, 1956:—

(1) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1972-73.

(2) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6679/74.]

**EMPLOYEES' STATE INSURANCE (CENTRAL) AMDT. RULES, 1974 AND STATEMENT RE. ANNUAL REPORT OF COAL MINES LABOUR WELFARE ORGANISATION FOR 1972-73.**

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA):** I beg to lay on the Table—

(1) A copy of the Employees' State Insurance (Central) Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 306 in Gazette of India dated the 23rd March, 1974, under sub-section (4) of section 95 of the Employees' State Insurance Act, 1948.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Annual Report on the activities of the Coal Mines Labour Welfare Organisation for the year 1972-73.

[Placed in Library. See No. LT-6680/74.]

**ESTIMATES COMMITTEE**

**FIFTY-FIRST REPORT**

**SHRI R K SINHA (Faizabad):** I beg to present the Fifty-first Report of the Estimates Committee on action taken by Government on the Recommendations contained in their Forty-first Report on the Ministry of Communications (Indian Posts and Telegraphs Department)—Telephones.

**PUBLIC ACCOUNTS COMMITTEE  
HUNDRED AND NINTH & HUNDRED AND  
TENTH REPORTS**

**SHRI H. N. MUKERJEE (Calcutta--North-East):** I beg to present the following Reports of the Public Accounts Committee:—

(1) Hundred and ninth Report on action taken by Government

on the recommendations contained in their Seventy-seventh Report relating to Ministry of Railways.

- (2) Hundred and tenth Report on action taken by Government on the recommendations contained in their Seventy-sixth Report relating to Ministries of Home Affairs Information and Broadcasting and Department of Agriculture.

12-20 hrs.

**PRESIDENTS ORDER IN REGARD TO AUTHORISATION OF EXPENDITURE OUT OF CONSOLIDATED FUND OF PONDICHERRY—laid on the Table.** /

**MR. SPEAKER:** Shri K. R. Ganesh  
SOME HON. MEMBERS *rose*—

श्री मधु लिमये (बाका) अध्यक्ष महोदय, मेरा प्वाइट ब्राऊ आर्डर है। मैंने लिख कर बाकायदा नोटिस दिया है।

**MR. SPEAKER:** I will listen to you. I have this from Shri Vajpayee, Shri Limaye, Shri Samar Guha and Shri Viswanathan.

**SHRI SHYAMNANDAN MISHRA** (Begusarai). My submission is that it should not be confined to them only. This is our right. It is not a question of submitting something in advance with regard to a point of order one wants to raise.

**MR. SPEAKER:** I am allowing it; I am not denying it.

**SHRI INDRAJIT GUPTA** (Alipore): Have you allowed him to lay it on the Table?

**MR. SPEAKER:** Yes.

You can raise a point of order. The other day, when he was about to lay it, I said, for the present he cannot lay it. We discussed it in the Committee also. My main point was that they could not bypass the procedures, that they should come

through an Appropriation Bill and then, in that way, they could regularise it. They have come with that. What is the objection left?

**SHRI INDARJIT GUPTA:** An Appropriation Bill is entirely a separate thing.

**MR. SPEAKER:** After all, your objections are against that Order. How can you discuss it unless it is before the House?

श्री मधु लिमये : से करने का तो कोई सवाल ही नहीं है, प्वाइट ब्राऊ आर्डर नं० 8 पर है, यह हॉना ही नहीं चाहिए।

अध्यक्ष महोदय : आप उस दिन तो प्रलग से मिल सकते थे।

श्री अटल बिहारी वाजपेयी (ग्वालियर): उस दिन जो चर्चा हुई वह तो सर्वेक्मेन्ट ब्राऊ इण्डिया के गवट से जो आर्डर निकला था उस पर हुई और हम ने यह कहा था कि इस तरह का राष्ट्रपति को आदेश नहीं निकालना चाहिए। राष्ट्रपति को इस प्रकार का आदेश निकालने की सलाह दे कर सरकार ने मविधान के विरुद्ध काम किया है . . .

अध्यक्ष महोदय पहले आप कहते हैं कि गलत किया है, अब उस को ठीक करते हैं त. आप कहते हैं कि ठीक क्यों करते हैं।

श्री मधु लिमये : आप ने एलाऊ किया है त. आप पहले हम लागो की बातों का मुन लीजिए।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं यह मसल कर प्रारम्भ कर रहा हू कि अभी तक श्री गणेश ने उस आर्डर की प्रति मभा-पटल पर नहीं रखी है . . . (ब्यवधान) . . . अब हमें सुनने के बाद आप फैसला करेंगे।

अध्यक्ष महोदय : चलिए, आप सुनाइये।